



HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF CHHATTISGARH, BILASPUR

NOTICE OF NATIONAL LOK ADALAT

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats to be held on 13th July, 2019 on all subject matters. The following types of cases may be taken up for settlement in the aforesaid National Lok Adalat :

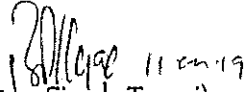
- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour dispute cases;
- (vi) Electricity & Water Bills cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.;

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh on 13-07-2019.

It is therefore, all the Advocates/concerned parties, who are interested to place their matters pending in the High Court of Chhattisgarh on the above mentioned subject or any other subject for settlement in National Lok Adalat, are requested to contact the undersigned along with the details of their cases, considering the Summer vacation strictly, on or before 15-05-2019, so that necessary action may be taken.

All are requested to co-operate and participate in National Lok Adalat.

Date : 11/04/2019


(Bhanu Pratap Singh Tyagi)
Secretary
High Court Legal Services Committee
Bilaspur